



ITEM NO.37

COURT NO.8

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 13710/2023

(Arising out of impugned final judgment and order dated 28-08-2019 in CRLA No. 32/2017 passed by the High Court Of Himachal Pradesh At Shimla)

PRAKASH SINGH

Petitioner(s)

VERSUS

THE STATE OF HIMACHAL PRADESH

Respondent(s)

(IA No.194107/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.194108/2023-EXEMPTION FROM FILING O.T.)

Date : 19-01-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Ajay Marwah, AOR
Mr. Swaroopananda Mishra, Adv.
Mr. Karan Thakur, Adv.
Mr. Sanjay Shukla, Adv.

For Respondent(s) Mr. Kartik K. Sood, Adv.
Mr. Vikrant Narayan Vasudeva, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties and
perused the material placed on record.

Leave granted.

Considering the period of incarceration
undergone by the appellant and also the fact that there

are no criminal antecedents of similar nature, we are inclined to grant bail to the appellant.

Accordingly, we direct that during the pendency of the appeal, the appellant be released on bail on such terms and conditions as may be imposed by the Trial Court in connection with Trial No.37 of 2015 dated 21.07.2016 arising from FIR No.11 of 2015, dated 09.02.2015, Police Station Aut, District Mandi, Himachal Pradesh.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILY)
COURT MASTER